

Welfare Scheme for P and T Employees of Kerala Circle

1539. SHRI VAYALAR RAVI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the important schemes to be taken up by the P. and T. Department of Kerala Circle for the Welfare of its employees during the year 1977-78; and

(b) the total amount allotted therefor?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) The important Welfare Schemes for the P & T employees of Kerala Circle are listed below. The approximate financial implication in 1977-78 is also indicated against each item:

Approximate Amount Involved

<i>Scheme</i>	<i>Rs.</i>
(i) Scholarships	27,500
(ii) Sports & cultural activities	5,000
(iii) Medical expenditure	13,15,000
(iv) Other Welfare measures	45,000

In fact such schemes are in vogue in P & T Circles in all States of the country.

(b) The amount for the year 1977-78 for the various schemes has not been allotted as yet. The same will be allotted in due course after the actual grants are received.

Exploitation of Iron ore Deposits in Calicut District, Kerala

1540. SHRI VAYALAR RAVI: Will the Minister of STEEL AND MINES, be pleased to state:

(a) whether Government have taken a final decision regarding the commercial exploitation of the iron ore deposits in the Calicut District of Kerala; and

(b) if so, the facts thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). No, Sir. The Kerala State Industrial Development Corporation are presently conducting detailed studies on the optimum development of the Kozhikode iron ore deposits and a final decision will be taken by them only after evaluating the various technical and economic parameters.

Issue of Postal Stamps in Honour of Shri Sarat Chandra Bose

1541. SHRI SASANKASEKHAR SANYAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to issue commemoration postal stamps in honour of Serat Chandra Bose; and

(b) if so, the facts thereof?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

Establishments exempted from Damages for Late-Deposit of Provident Fund

1542. SHRI SHIVNARAIN SARSONIA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of establishments which did not deposit the amount of provident fund in time during the last two years upto 31st March, 1977; and

(b) the names of the establishments in respect of which the damages amounting to more than Rs. 5,000 and the amount of exemption allowed in each case?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a) and (b). The requisite information is being collected from the Provident Fund Authorities and will be laid on the Table of the Sabha in due course.